

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:935  
ANSWERED ON:11.12.2013  
FAMILY COURTS  
Tandon Shri Lal Ji

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) the number of family courts functioning in various parts of the country, State-wise including Uttar Pradesh;
- (b) whether the Government proposes to set up more number of such courts;
- (c) if so, the details thereof, State-wise and location-wise; and
- (d) the steps taken by the Government in this regard?

**Answer**

MINISTER OF LAW & JUSTICE (SHRI KAPIL SIBAL)

- (a) As per the reports received, 233 Family Courts are operational in the country including Uttar Pradesh. A statement indicating State-wise number of Family Courts is enclosed at Annex.
- (b)&(c) Under Section 3(1)(a) of the Family Courts Act, 1984, it is mandatory for the State Governments to set up a Family Court for every area in the State comprising a city or a town whose population exceeds one million. The Family Courts are set-up by the State Government in consultation with the respective High Court.
- (d) Central Government provides financial assistance of Rs. 10 lakh per court to the State Governments as a one-time grant for the construction of the building of Family Court under Plan scheme and Rs. 5 lakh annually as the recurring cost under Non-Plan. Central Government has written to the State Governments from time to time to set up at least one Family Court in each district.